

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 29 of 2013 &
IA No. 45 of 2013

Dated : 28th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Nabha Power Ltd. & Anr. ... Appellant(s)
Versus

Punjab State Power Corporation Ltd. & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee
Mr. Aniket

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Swagatika Sahoo for R.1
Ms. Shikha Ohri for R.2

ORDER

Mr. M.G. Ramachandran, the learned counsel for the Respondent No.1 submits that he will be filing the reply on or before 20.03.2013 after serving copy on the other side.

It is represented by the learned counsel for the Commission that she will file the Written Submissions after the arguments are over.

Post the matter for final hearing on **15.04.2013**. In the meantime, Rejoinder, if any, be filed on or before 10.04.2013 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs